

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

1080/252/ND/2018

IN THE MATTER OF:

M/s Pr. Commissioner of IT-6

...PETITIONER

vs

M/s M/s Morven Security Services Pvt. Ltd. & Anr.

...RESPONDENT

Section

Under Section 252

Order delivered on 11.09.2019

Coram:

Shri. P.S.N. Prasad,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj,

Hon'ble Member (Technical)

For the Petitioner

: Vibhooti Malhotra, Siddharth, Adv.

For the Corporate Debtor

:

For the ROC

: Mrs. Sweety Khattar, AROC

ORDER

Proxy counsel for the Income tax Department is present and sought time for filing the assessment documents in the matter. The proxy counsel is also directed to take steps for filing the service affidavit in the matter. AROC is present and consent to proceed further in the matter. Having heard the submissions made by of the counsels. The matter is posted to 04.11.2019.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**